

**GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT**

**NOTIFICATION**

**Dated Shillong, the 17<sup>th</sup> October, 2014**

**No. LJ(B) 69/2012/11,** - In exercise of the powers conferred by sub-section (1) of Section 2 of the Meghalaya Autonomous District (Administration of Justice ) Act (Assam Act XIV of 1960 as adapted and amended by Meghalaya, the Governor of Meghalaya is pleased to appoint Shri K.L.Nongbri MCS, as Addl. Deputy Commissioner, East Jaintia Hills District, Khliehriat generally for trial of cases, civil and criminals and the Governor is further pleased to direct that Shri K.L.Nongbri, as such Addl. Deputy Commissioner shall, for the general purposes aforesaid, exercise all the powers of the Deputy Commissioner under the Rules for the Administration of Justice and Police within East Jaintia Hills District, Khliehriat with immediate effect and till he holds the said post.

*sd/-*

**(E.M.Donn)**

Deputy Secretary to the Govt of Meghalaya,  
Law (B) Department

**Memo No. LJ (B) 69/2012/11-A,**

**Dt. Shillong, the 17<sup>th</sup> October, 2014**

Copy to :-

- 1 The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
- 2 The Deputy Commissioner, East Jaintia Hills District, Khliehriat. This has a reference to your W.T.MessageNo. EJHD/Judl.12/2014/2, dt 15.10.2014
- 3 Personnel & A.R. (A) Department for information.
- 4 Shri K.L.Nongbri, MCS, Addl Deputy Commissioner, East Jaintia Hills District, Khliehriat.
- 5 The DEO (Data Entry Operator) L.R Office, Room No. 104, Main Sectt Building for uploading the notification in the Law Department website.
- 6 Guard File
- 7 Office Copy

By Order etc,

*[Signature]*

Deputy Secretary to the Govt of Meghalaya,  
Law (B) Department